

ITEM NO.39

COURT NO.8

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S).6470/2022

**[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 20-01-2022
 IN TA NO. 299/2021 PASSED BY THE HIGH COURT OF GUJARAT AT
 AHMEDABAD]**

GASTRADE INTERNATIONAL

PETITIONER(S)

VERSUS

COMMISSIONER OF CUSTOMS, KANDLA

RESPONDENT(S)

**(FOR ADMISSION and I.R. and IA No.53158/2022-EXEMPTION FROM FILING
 C/C OF THE IMPUGNED JUDGMENT)**

WITH

SLP(C) No. 6472/2022 (III)

**(FOR ADMISSION and I.R. and IA No.53169/2022-EXEMPTION FROM FILING
 C/C OF THE IMPUGNED JUDGMENT)**

Diary No(s). 32623/2024 (III)

**(IA No.178882/2024-CONDONATION OF DELAY IN FILING and IA
 No.178877/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

Date : 04-12-2024 This petition was called on for hearing today.

**CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
 HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH**

**For Petitioner(s) Mr. Arvind P. Datar, Sr. Adv.
 Mr. S. Jaikumar, Adv.
 Mr. Kartik Jindal, Adv.
 Mr. Anant Gautam, Adv.
 Mr. Aashdeep Kaur, Adv.
 Mr. Rajesh Kumar Gautam, AOR**

**For Respondent(s) Mr. N.venkataraman, A.S.G.
 Mr. Gurmeet Singh Makker, AOR
 Mr. Rupesh Kumar, Adv.
 Mr. Adit Khorana, Adv.
 Ms. Aakanksha Kaul, Adv.
 Mr. Udai Khanna, Adv.
 Mr. Navanjay Mahapatra, Adv.
 Mr. Mukesh Kumar Maroria, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

1. We have heard Sri Arvind P. Datar, learned senior counsel appearing for the petitioners, and the learned counsel for the respondent-Department.
2. Judgment reserved.
3. Additional written submissions/written submissions be filed in a week's time.

**(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)**

**(DIVYA BABBAR)
COURT MASTER (NSH)**